

ITEM NO.56

COURT NO.5

SECTION IIB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.).....
CRL.M.P. No.2868/2015

(Arising out of impugned final judgment and order dated 05/08/2014
in CRMM No. 18216/2013 passed by the High Court of Punjab &
Haryana at Chandigarh)

SUKHDARSHAN SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF PUNJAB & ANR.

Respondent(s)

(With appln. (s) for c/delay in filing SLP and office report)

Date : 27/02/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Sonit Hinhmar, Adv.
Mr. Balbir Singh Gupta, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the petitioners.

Delay condoned.

The special leave petition is dismissed.

(Chetan Kumar)
Court Master

(H.S. Parasher)
Court Master